

श्री जसि बूचन (दक्षिणी दिल्ली) : अब कोई हिज हाइनेस नहीं है।

श्री इसहाक सम्मली (अमरोठा) : इन टाइटिल्स को यहां क्यों इस्तेमाल किया जाता है ?

श्री जसि बूचन : अध्यक्ष महोदय, आप लार्डशिप को इत्तला दे दें कि जब सदन में नाम भेजें तो हिज हाइनेस या हिज लोनेस लिख कर न भेजा करें।

MR. SPEAKER : I am quoting the message I have received. I am not addressing the House myself. I am reading what the Court has written.

"... I have the honour to inform you that His Highness Shri Madho Rao Scindia His Highness Shri Narender Singh and Sarvashri Hukam Chand, Bharat Singh, Phool Chand and Onkar Lal Berwa, members of the Lok Sabha, were tried at New Delhi before me on a charge under section 188 IPC as they contravened the prohibitory order under section 144 Cr. P. C. by A.D.M New Delhi, by raising slogans and staging demonstration in favour of the recognition of Bangla Desh.

To day they were tried by me. I found them guilty on their own voluntary plea of guilt and sentenced them to undergo simple imprisonment for one day."

Those hon. Members are sitting here.

12.35 hrs.

COMMITTEE ON PETITIONS MINUTES

SHRI A. P. SHARMA (Buxar) : I beg to lay on the Table Minutes of the First to Third sittings of the Committee on Petitions held during the current session.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following five Bills passed by the Houses of

Parliament during the current session and assented to since a report was last made to the House on 5th August, 1971 :—

- (1) The Finance (No. 2) Bill, 1971
- (2) The Indian Telegraph (Amendment) Bill, 1971
- (3) The Medical Termination of Pregnancy Bill, 1971
- (4) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (5) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the Provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fourth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th August, 1971."

12.36 hrs.

ESTIMATES COMMITTEE

FIFTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah) : I beg to present the following Report and Minutes of the Estimates Committee :—

(1) Fifth Report on the Ministry of Agriculture—Tractors and other Agricultural Machinery and Implements.

(2) Minutes of the sittings of the Estimates Committee relating to Fifth Report on the Ministry of Agriculture.